IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH (COURT-I)

(IB)-123/PB/2017

In the matter of:

Bank of Baroda

... PETITIONER

Vs.

Amrapali Infrastructure (P) Ltd

... RESPONDENT

SECTION:

Under Section 7 of IBC Code, 2016

Order delivered on 10.11.2017

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

DEEPA KRISHAN

Hon'ble Member (Technical)

For the Petitioner

/applicant

: -

For the Respondent/Corporate Debtor:

For the Intervener

: Ms. Srideepa Bhattacharyya, - on behalf

of Bank of Baroda.

ORDER

Learned Counsel for the Financial Creditor is present. In the records, it is seen that the IRP has been substituted by Shri Kanwal Goel, as directed by the Hon'ble Principal Bench vide order dated 27.9.2017. IRP and the authorized representative is present and represents that Paper publication under the provisions of IBC Code, 2016 seems to have been published and claim has been received from both the Financial Creditor and Operational Creditor. The outcome of 1st meeting of the company has not been enclosed. It is required to be convened within a period of **18** days from the date of admission i.e. 25.9.2017.

Coutel-



In the circumstances, the IRP is directed to confirm whether the meeting was convened with the COC and the appointment was confirmed in the said meeting. For the said purpose, the matter is posted for hearing on 14.11.2017.

List on 14.11.2017.

(DEEPA KKISHAN)

MEMBER (TECHNICAL)

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 10.11.2017